

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 8

IA No.- 4699, 4740/2020 in IB-1177/ND/2019

IN THE MATTER OF:

Health Care At Home India Pvt. Ltd. ... Applicant/Petitioner

Vs

Satyam Druge Pvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 03.11.2020

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Ms. Petal Chandhok
For the RP : Mr. Rohit Kumar, Adv.
For the Respondent :

ORDER

IA No. 4699/2020:

Application filed for urgent listing of IA No. 4740/2020. Application has become infructuous. Since IA No. 4740/2020 is listed today for consideration. Hence, this application stands disposed of.

IA No. 4740/2020:

Application filed by IRP under Section 12(A) seeking withdrawal of IB-1177/ND/2019. Learned Counsels for

Operational Creditor and Corporate Debtor and Mr. Sanju Kumar, Resolution Professional appear and confirm the settlement. Form-“FA” is filed and also approval of CoC is annexed. Mr. Sanju Kumar states that he has received CIRP cost and fees and nothing is due. Let, documents/assets or any other property received from Corporate Debtor be handed over to the Corporate Debtor within five days from the order. The IRP is discharged. Considering the submissions made and documents placed on record, we allow the application. Thereby IB-1177/ND/2019 stands withdrawn and disposed of.

S01-

NARENDER KUMAR BHOLA
MEMBER (T)

S01-

DR. DEEPTI MUKESH
MEMBER (J)